

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/01174/2018

Jabalpur, this Tuesday, the 23rd day of April, 2019

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

Hem Chand,
Aged about 62 years
S/o Late Shri Shiv Charan
Occu. Service Fireman (OJK) (Retired)
R/o H.No.EL 42/43 MPEB Housing Colony,
Near Abbottbottom School Maharajpur
Dist- Jabalpur (MP) 482004

-Applicant

(By Advocate-**Shri V.K. Jain**)

V e r s u s

1. Union of India,
Through its Principal Secretary,
Ministry of Defence Production South Block
New Delhi 110001

2. Director General Ordnance Factories Cum Chairman
Ordnance Factories Board, Ayudh Bhawan,
10-A S.K. Bose Road, Kolkata (WB) 700001

3. The Secretary, Ordnance Factories Board,
Ayudh Bhawan 10-A S.K. Bose Road,
Kolkata (WB) 700001

4. General Manager,
Ordnance Factory Khamaria
Khamaria Jabalpur (MP) 482005

- Respondents

(By Advocate-**Shri S.P. Singh**)

O R D E R (Oral)**By Navin Tandon, AM:-**

The applicant was working with Ordnance Factory Khamariya and has retired after attaining the age of superannuation on 31.08.2017.

2. This Original Application has been filed for seeking medial reimbursement.

3. The respondents have filed their short reply in which it has been stated that the applicant had taken medical advances on various occasions between 2013 to 2016 for self treatment. The applicant did not submit details of the bills for settlement/regularization within one month time limit as per rules. Ultimately, the applicant submitted final adjustment bill in the month of his retirement i.e. in August, 2017. Since the final claim has been submitted after three years, hence time barred sanction from DGOF is required.

4. It has also been submitted by the respondents that the Ordnance Factory Khamariya has already sent the entire case to DGOF Kolkata for time barred sanction vide letters dated 18.12.2017 and 17.05.2018 (Annexure R/2 and R/3 respectively).

5. At this stage in the interest of justice, we direct the respondent No.2 to take a decision in regard to the claim of the

applicant for time barred sanction, as per rules, within a period of 60 days from the date of receipt of a certified copy of this order.

The decision so taken shall be communicated to the applicant.

6. It is stated that we have not expressed any opinion on the merits of the case.

7. Accordingly, this O.A. is disposed of in above terms. No costs.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

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